Notification No. 18/2015-2020
New Delhi, Dated: 05 September, 2019

Subject: Amendment in import policy of Chlorotrifluoroethene (CTFE) under HS Code 2903 77 90 of Chapter 29 of ITC (HS), 2017 – Schedule – I (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy of Chlorotrifluoroethene (CTFE) under HS Code 2903 77 90 of Chapter 29 of ITC (HS), 2017 – Schedule – I (Import Policy).

<table>
<thead>
<tr>
<th>Exim Code</th>
<th>Item Description</th>
<th>Present Policy</th>
<th>Existing Policy Condition</th>
<th>Revised Policy Condition</th>
</tr>
</thead>
<tbody>
<tr>
<td>2903 77 90</td>
<td>Other derivatives, perhalogenated only with fluorine and chlorine</td>
<td>Restricted</td>
<td>Import permitted as per Policy Condition 1 below.</td>
<td>Import permitted as per Policy Condition 1 below. However, import of Chlorotrifluoroethene (CTFE) is 'Free'.</td>
</tr>
</tbody>
</table>

Effect of the Notification: Import policy of Chlorotrifluoroethene (CTFE) under HS Code 2903 77 90 of Chapter 29 of ITC (HS), 2017 – Schedule – I (Import Policy) is revised from 'Restricted' to 'Free' and reference to Policy Condition 1 is deleted in the case of "Chlorotrifluoroethene (CTFE)" only.

This issues with the approval of Minister of Commerce & Industry.

(Alok Vardhan Chaturvedi)
Director General of Foreign Trade &
Ex-officio Secretary to the Government of India

(F.No. 01/89/180/Misc-3/AM-04/PC-2[A]/Vol-II/e- 2589)